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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Original Application No. 478 of 1994

DATED : 13.12.1994

Hon'ble Mr. S. Das Gupta, Member(A)
Hon'ble Mr. Jashir S. Dhaliwal, Member(J)

Girja Shanker S/o Sri Kabbab Lal, S.M.Q. No.
47/2, Air Force Colony, Bareilly

Applicant.

By Advocate Shri P.C. Jhingan

Vs.

1. The Union of India through Air Chief Marshal, Air Head Quarter, Wayu Bhawan, New Delhi.
2. The Air Officer Commanding, 15 Wing, Station Head Quarter, Air Force, Izzatnagar Bareilly.
3. The Air Marshal, Central Air Command, Head Quarter, Air Force, Bamrauli, Allahabad.
4. The Wing Commander, Sri S. Datta, Chairman, Selection Board, Air Force, Bareilly.

Respondents.

By Advocate Shri S.C. Tripathi.

O R D E R (Oral)

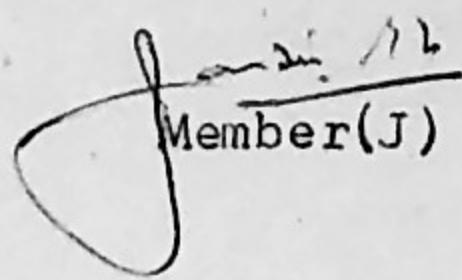
By Hon'ble Mr. S. Das Gupta, Member (A)

(Hear) Sri S.C. Tripathi for the respondent.
Counsel for the applicant has again requested for adjournment. On the earlier occasion also he has requested for adjournment and it was ordered that in case none appears on behalf of the applicant on the next date also, the case shall stand dismissed in default. A number of adjournment has already been given to the applicant but, so far none has appeared to plead for admission of this case. The case, therefore, deserves to be dismissed in default itself. However, we have also considered the merit of the case on the basis

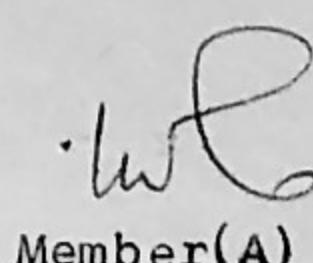
of pleadings.

2. The applicant's case is that he was working as a Casual Seasonal Anti Malaria Lascar from time to time, the last spell being from 10.6.1992 to 30.11.1992. It is stated that the respondents called for the names of the experienced candidates for selection of Casual Anti Malaria Lascar from the employment exchange. It is also stated that the employment exchange has sponsored 58 names including the name of the applicant but, most of the candidates - ~~all~~ ^{alleged to have} ~~been~~ ^{be} no experience. It is stated that the applicant was not selected by the respondents.

3. On the basis of the pleadings, we are of the view that the applicant did not acquire any right to be selected on account of his past working as casual worker. He submitted himself ^{to} ~~that~~ through ^{the} ~~the~~ process of selection, ^{but} he was not selected. He cannot, therefore, claim that he should be appointed as casual worker in preference to the others who have been selected, whether or not they had any past experience. The application is, therefore, devoid of merit and the same is dismissed in limine.


Member (J)

/M.M./


Member (A)